

1	2	3
2018-19	84.00	69.95
2019-20	135.22	-
TOTAL	304.86	155.59

(c) State of Jharkhand is yet to utilise ₹151.88 crore out of the Central Assistance of ₹332.45 crore released so far (from FY 2015-16 to 2019-20) against the committed Central Assistance of ₹566.17 crore for implementation of projects under the Mission. Similarly, State is yet to utilise ₹166.91 crore against the State share of ₹342.28 crore released so far by the State of Jharkhand against their corresponding State share.

#### **Earthquake resistant buildings under Housing for All**

2011. DR. L. HANUMANTHAI AH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has any plan to construct earthquakeresistant buildings under its 'Housing for AH' scheme and if so, the details thereof;

(b) whether Government has prescribed any guidelines or standards for earthquake resistant constructions for private use real estate projects; and

(c) if so, the details thereof and if not, the details of an alternate competent authority in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) The Scheme Guidelines of Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] provides that the houses under the mission should be designed and constructed to meet the requirements of structural safety against earthquake, flood, cyclone, landslides etc. conforming to the National Building Code and other relevant Bureau of Indian Standards (BIS) codes.

(b) and (c) The Building Bye-laws of respective State/ UT Government / Urban Local Body/Development Authority etc. has to be mandatorily followed/conformed for all kind of building construction and infrastructure development works including private use real estate projects.

Ministry of Housing and Urban Affairs has issued "Model Building Bye-Laws-2016" for the guidance of the State/UT Governments, Urban Local Bodies, Urban

Development Authorities, etc. This Model Building Bye-Law lays focus on structural safety of buildings to protect buildings against fire, earthquake, noise, structural failures and other hazards.

Building Bye-Laws are legal tools used to regulate coverage, height, building bulk and architectural design and construction aspects of buildings so as to achieve orderly development of an area.

Further, National Disaster Management Authority has issued "National Disaster Management Guidelines on Ensuring Disaster Resilient Construction of Buildings and Infrastructure financed through Banks and Other Lending Institutions" in September 2010. This is for ensuring disaster resilience by the Techno-Financial Regime of Banks and other Lending Institutions.

#### **PMAY(U) in Gujarat**

†2012. SHRI NARANBHAI J. RATHWA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the district-wise number of houses built till date under Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] in Gujarat;
- (b) the district-wise number of such houses that has been allotted till now;
- (c) whether Government has achieved its target set under PMAY(U) for Gujarat; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Details of the district-wise number of houses built and houses that have been allotted till now under Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] in Gujarat are given in the Statement (*See* below).

(c) and (d) Under PMAY (U), States/UTs have undertaken demand survey for assessing the actual demand of houses. The indicated demand for houses in Gujarat is 7.76 lakh. Against this demand, the number of houses sanctioned for construction in Gujarat is 6.46 lakh. The State has been requested to get the project proposals for all their remaining demand of houses sanctioned by March, 2020 so that construction of all houses may progressively be completed by 2022.

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†Original notice of the question was received in Hindi.